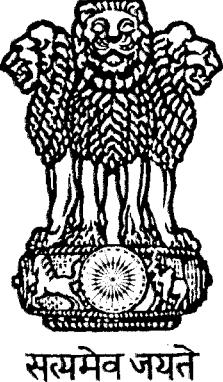


**The**



**Kolkata Gazette**

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TUESDAY, MAY 29, 2012

[SAKA 1934]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 717-L.—29th May, 2012.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 15 of 2012**

**THE HOWRAH IMPROVEMENT (AMENDMENT) BILL, 2012.**

**A  
BILL**

*to amend the Howrah Improvement Act, 1956.*

WHEREAS it is expedient to amend the Howrah Improvement Act, 1956, for the purpose and in the manner hereinafter appearing; West Ben. Act XIV of 1956.

It is hereby enacted in the Sixty-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

**1.** (1) This Act may be called the Howrah Improvement (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

**2.** For the section 4 of the Howrah Improvement Act, 1956 (hereinafter referred to as the principal Act), the following section shall be substituted:—

Substitution of new section for section 4 of West Ben. Act XIV of 1956.

*The Howrah Improvement (Amendment) Bill, 2012.**(Clauses 3-5.)*

“Constitution of Board.

4. The Board shall consist of eleven Trustees as specified below:—

- (a) a Chairman to be appointed by the State Government;
- (b) Chief Executive Officer, Howrah Improvement Trust;
- (c) District Magistrate, Howrah;
- (d) Commissioner, Howrah Municipal Corporation;
- (e) one representative of Urban Development Department, Government of West Bengal;
- (f) one representative of Finance Department, Government of West Bengal;
- (g) one representative of Kolkata Metropolitan Development Authority;
- (h) one person appointed by the State Government to be the Secretary of the Board who shall be the Member-Secretary;
- (i) the State Government will appoint the remaining three Trustees.”.

Amendment of section 12.

3. In clause (i) of sub-section (3) of section 12 of the principal Act, the words “or election, as the case may be” shall be omitted.

Amendment of section 13.

4. In section 13 of the principal Act, the words “or election, as the case may be” shall be omitted.

Substitution of new section for section 14.

5. For section 14 of the principal Act, the following section shall be substituted:—

“Term of office of Trustee. 14. (1) The term of office of the Trustees appointed under section 4 shall be such period, not exceeding three years, as may be fixed by the State Government.

(2) Any Trustee shall, if not disqualified for any of the reasons mentioned in section 5, be eligible for reappointment at the end of his term of office.”.

**STATEMENT OF OBJECTS AND REASONS.**

It has been considered necessary and expedient to amend the Howrah Improvement Act, 1956 (West Ben. Act XIV of 1956) (hereinafter referred to as the said Act), *inter alia*, with a view to—

- (a) restructuring the set up of the Board within the meaning of the said Act, to enable the Board to carry on developmental work smoothly and efficiently;
- (b) to recast the provision relating to term of office of Trustees.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in the Bill.

KOLKATA,  
*The 14th May, 2012.*

FIRHAD HAKIM,  
*Member-in-charge.*

By order of the Governor,

B. K. SRIVASTAVA,  
*Secy.-in-charge to the Govt. of West Bengal,  
Law Department.*